

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

925/252/ND/2019

IN THE MATTER OF

Income Tax Officer Ward 20 (1) New Delhi
VS.
ROC & Ors. (Prarambh Realtors Pvt. Ltd.)

...PETITIONER

...RESPONDENT

SECTION

Under Section 252

Order delivered on 19.12.2019

Coram:

Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Shri K.K. Vohra
Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Raghvendra K. Singh and Ms. Easha Kadian Sr. St. Counsels
For the Corporate Debtor : Mr. M. Yadhubhushana Rao AROC for ROC

ORDER

Counsel for the applicant is present. She has filed an affidavit of service alongwith proof of the service and submitted that R-1 and R-2 have been served through e-mail on 6th December,2019 and R-3 & R-4 were served by sending Notice on 6th December, 2019 through speed post. Track delivery report is at page-6 & pg.9 of the affidavit of service. Service against Respondent No.2 to 4 is held sufficient. Respondent 2 to 4 are proceeded ex-parte. The Counsel for the applicant prayed that the period of limitation for passing assessment order is going to expire very soon and an amount of Rs. 4,21 crores is involved, which escaped the assessment. Therefore, the Income Tax Deptt. is at liberty to proceed and pass appropriate order which shall remain subject to the outcome of this petition. Matter is posted for making final submissions.

Put up on 19.2.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)

Balram Mahajan



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)